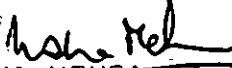





H.C.D.—I(a) Continuation Sheet

Sr. No.	Date	Orders
	21.8.2000	<p data-bbox="470 353 1396 517">Present : Mr.Pawan Sharma for the petitioner. Ms.Mukta Gupta for the State Mr.S.K.Gautam, DCP (North-East) with Mr.D.R.Virdhi, ACP and Insp. B.S.Rana, P.S. Gokalpuri.</p> <p data-bbox="470 548 805 582"><u>CrI.W.No.683/2000</u></p> <p data-bbox="470 611 1556 1473">Reply affidavit has been filed. The same be taken on record. So far as the question of land is concerned, it has been shown that as per the revenue record the land belonged to the Government and not to the petitioner. The petitioner has not been able to file any document to show that he is owner of the land. As regards other allegations, with regard to incident of 27th/28th July,2000, DCP states that he will look into the same personally provided the petitioner appears before him. Counsel for the petitioner states that petitioner will appear before the DCP on 22nd August,2000 at 1.00 PM. The outcome of the enquiry to be conducted and held by the DCP be informed to the petitioner.</p> <p data-bbox="670 1505 1157 1538">Petition stands disposed.</p> <p data-bbox="1284 1568 1572 1657">             USHA MEHRA, J.         </p> <p data-bbox="1228 1702 1572 1792">             K. RAMAMOORTHY, J.         </p> <p data-bbox="478 1758 678 1825">21.08.2000 pu</p>